

(c) The main reason for not finalising the details of the scheme is the non-availability of data on mortality of cattle and buffaloes. Surveys have been started to collect the requisite data from the selected areas where the scheme is proposed to be implemented as a Pilot Project. The details of the scheme will be finalised as soon as the data becomes available.

Raid on Paddy Shops in Delhi

2026. **Shrimati Savitri Nigam:**
Shri H. C. Linga Reddy:

Will the Minister of **Food, Agriculture, Community Development and Cooperation** be pleased to state:

(a) whether the paddy shops had been raided in Delhi during September, 1966;

(b) how many samples had been collected; and

(c) how many prosecution cases have been started?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) No, Sir.

(b) and (c). Do not arise.

Bomb Scare on Air India Plane

2027. **Shrimati Savitri Nigam:**
Shri H. C. Linga Reddy:

Will the Minister of **Transport, Aviation, Shipping and Tourism** be pleased to state:

(a) whether it is a fact that the Air India had to change a Calcutta-bound plane to Santa Cruz because of bomb scare on the 2nd September, 1966; and

(b) if so, the reaction of Government thereto?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) and (b). An anonymous warning that a bomb had been placed on a Air India plane scheduled to operate a service to Calcutta from 2155 (ai) LSD—3.

Bombay (flight No. 104) was received on 31st August, 1966. The scheduled plane which had arrived from New York on 1st September, 1966 on Service No. 104, was therefore detained at Bombay and another aircraft was detained on the Bombay/Calcutta sector. The search of the aircraft detained at Bombay established that the warning was false.

Cochin Port

2028. **Shri Subodh Hansda:**
Shri S. C. Samanta:
Shri P. C. Borooah:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:
Dr. M. M. Das:

Will the Minister of **Transport, Aviation, Shipping and Tourism** be pleased to state:

(a) whether Government are aware that "Lady Willingdon", the Cochin Port dredger cannot cope with her work in the Port;

(b) whether this has decreased the depth of drafts for which ships of deep drafts cannot enter the Port;

(c) whether the Chamber of Commerce have represented to Government to remove this difficulty; and

(d) if so, the action taken in the matter?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) Yes. The dredger 'Lady Willingdon', which was purchased in 1937, is still in working condition but its efficiency has gone down appreciably in recent years. It is mainly intended for carrying out maintenance dredging work in the inner channel of the harbour.

(b) There has been considerable difficulty in maintaining necessary depth at the berths on account of the increase in the Port's dredging commitments since the opening of the oil tanker berth requiring additional dredging in the channel and turning basin.

(c) Yes.

(d) The Port Trust are taking action for the acquisition of two dredgers i.e. a Suction Dredger in replacement of the existing Suction Dredger 'Lord Willingdon' and a Grab Hopper Dredger. The Port Trust have been authorised to invite tenders for the Grab Hopper Dredger. As regards the other dredger, specifications are being drawn up by a Committee of Technical Experts and procurement action will be initiated as soon as the specifications have been finalised.

Shifting of Mangalapuri Village in Palam Airport

**2030. Shri Yashpal Singh:
Dr. Ranen Sen:
Shri Bade:
Shri Hukam Chand
Kachhavalaya:
Shri Vishram Prasad:**

Will the Minister of **Transport, Aviation, Shipping and Tourism** be pleased to state:

(a) whether shifting of Mangalapuri village situated right in the middle of the Palam Airport has been pending for the last eight years;

(b) if so, the reasons therefor; and

(c) when the decision would be implemented?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) to (c). The village is located between the two main runways at the Palam airport but not on the CAD land. The land of the village has already been acquired and the villagers are in occupation as tenants. As, however, the shifting of the village would be necessary for the future development of the airport, the question of shifting and rehabilitating the villagers elsewhere has been under active consideration in consultation with the Delhi Administration. The question involves acquisition of land for the rehabilitation of the villagers. No scheme has yet been finalised in this regard.

Companies Act

**2032. Dr. M. M. Das:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri Subodh Hansda:**

Will the Minister of **Law** be pleased to state:

(a) whether it is a fact that the majority of the companies set up by the Central as well as the State Governments;

(i) flout the provisions of the Companies Act,

(ii) their accounting systems are defective,

(iii) they do not hold their annual general meetings in time; and

(b) the total number of such Companies that were found violating the different provisions of the Companies Act during 1965-66?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhiraman): (a) (i) Barring a few, majority of the companies set up by the Central as well as the State Governments comply with the provisions of the Companies Act.

(ii) It has not come to the notice of the Government that the accounting systems followed by these companies are defective. Under the provisions of the Law, their accounts are required to be audited by the auditors appointed on the recommendation of the Comptroller & Auditor General and copies of the audit reports are sent to the Comptroller & Auditor General of India for his comments.

(iii) Out of the 218 Government Companies (as on the 1st November, 1966) only 49 companies did not hold the Annual General Meeting within six months of the close of the financial year.

(b) 38 companies, mostly State Government Companies, were found violating other provisions of the Act during 1965-66.